

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
MUMBAI**

WEST ZONAL BENCH

SERVICE TAX APPEAL NO.86014 OF 2018

[Arising out of Order-in-Original no: PUN-EXCUS-001-APP-010-2017-18 dated 29th November 2017 passed by the Commissioner (Appeals-I), Central Tax-I, Pune]

PRA REALITY INDIA PVT LTD

401-402, Nucleus 1, Churuch Road,
Pune-111001, Maharashtra

Appellant

Vs.

**COMMISSIONER OF CENTRAL EXCISE AND
SERVICE TAX-PUNE-I**

Respondent

Appearance:

Present for the Appellant : None

Present for the Respondent: Shri Aditya Singh Parihar (AR)

CORAM:

HON'BLE MR C J MATHEW, MEMBER (TECHNICAL)

HON'BLE MR AJAY SHARMA, MEMBER (JUDICIAL)

FINAL ORDER NO.85143/2025

DATE OF HEARING/DECISION: 10.02.2025

PER: CORAM

Appellant had sought coverage under Sabka Vishwas (Legacy Dispute Resolution) Scheme 2019. Learned Authorised Representative submits that final discharge certificate has been issued by the competent authority.

2. Accordingly, in conformity with section 127 (6) of Finance Act 2019, the appeal is dismissed as deemed to be withdrawn.

(Dictated and Pronounced in Open Court)

(AJAY SHARMA)
Member (Judicial)

(C J MATHEW)
Member (Technical)

